

General Circular No. 23/2011

No 2/29/1998-CL.V
Government of India
Ministry of Corporate Affairs

5th floor, 'A' Wing, Shastri Bhawan,
Dr. Rajendra Prasad Road, New Delhi
Date: 03.05.2011

To

All Regional Directors
All Registrar of Companies

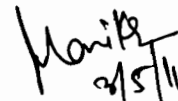
Sub: Clarification regarding effective date of Companies (Particulars of Employees) Amendment Rules, 2011 – reg

Sir,

The Ministry had notified Companies (Particulars of Employees) Amendment Rules, 2011 vide GSR 289 (E) dated 31.03.2011 raising the limit of employee's salary to be disclosed in Directors Report.

2. In this regard, it is clarified that the said notification shall be applicable to all Director's Reports under section 217 of the Companies Act, 1956 approved by the Board of Directors on or after 1.4.2011, irrespective of the accounting year of the annual account, being approved by the Board.

Yours faithfully,



(Monika Gupta)
Assistant Director

Copy to: All concerned